

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †452**

TO BE ANSWERED ON THE 1ST DECEMBER, 2015/AGRAHAYANA 10, 1937 (SAKA)

ONLINE FRAUD

†452. SHRI VISHNU DAYAL RAM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases registered regarding online fraud during each of the last three years and the current year, State-wise;**
- (b) the action taken by the Government and the number of cases disposed of in this regard during the said period, State-wise;**
- (c) whether the Government is aware that online fraud is being done by the Nigerians on a very large scale in the country; and**
- (d) if so, the efforts being made by the Government to stop such cases in future?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

- (a) : The State/UT wise number of cases reported regarding forgery (under sections Indian Penal Code of 405, 468 & 471) using computer as medium/target under cyber crime during 2012- 2014 is enclosed at Annexure-I. National Crime Records Bureau (NCRB) has also started collecting data on cheating using computer as medium/target under cyber crime since 2014. State/UT wise cases reported under cheating (sec. 420 IPC) during 2014 is enclosed Annexure-II.**
- (b): NCRB has started collecting data on cases disposed of under such crimes since 2014. State/UT wise cases reported, cases charge-sheeted and cases convicted under forgery & cheating using computer as medium/target under cyber crime is enclosed at Annexure-III.**

(c): The Government is aware of the media reports regarding some online fraud being done by Nigerians. Specific information in this regard is not maintained centrally.

(d): The major remedial measures taken by the Government in this regard are as under:-

- (i) Indian Computer Emergency Response Team (CERT-In) is working in coordination with Reserve Bank of India (RBI) and banks to track and disable phishing websites.**
- (ii) Banks have implemented Two-factor authentication to mitigate risks due to theft of online credentials. Besides, SMS alerts are sent to users intimating details of transactions involving amounts above specified threshold.**
- (iii) To create awareness about possible frauds by using email and SMS, advisories are being issued by Banks, Telecom Service Providers and Police Authorities from time to time to the users.**
- (iv) Banks are creating user awareness for general public against phishing, lottery scams, internet banking, Credit/Debit cards and other frauds. Steps have been taken to monitor and prevent financial frauds through phishing attacks, Credit / Debit card frauds, money laundering schemes etc.**
- (v) Indian Computer Emergency Response Team (CERT-In) has published whitepaper on countering phishing attacks and regularly conducts training programme for system administrators and general users in the Government, public and private sector on countering cyber frauds and phishing attacks.**
- (vi) The Information Technology Act, 2000, provides legal framework to address various types of prevalent cyber crimes and security breaches of information technology infrastructure.**
- (vii) Government has set up cyber forensic training and investigation labs in the States of Kerala, Assam, Mizoram, Nagaland, Arunachal Pradesh, Tripura, Meghalaya, Manipur and Jammu & Kashmir for training of Law Enforcement and Judiciary in these States.**

- (viii) Cyber Crime Cells have been set up in all States and Union Territories for reporting and investigation of Cyber Crime cases.**
- (ix) Academia like National Law School, Bangalore and NALSAR University of Law, Hyderabad are also engaged in conducting several awareness and training programmes on Cyber Laws and Cyber crimes for judicial officers.**
- (x) Number of Cyber forensics tools for collection, analysis, presentation of the digital evidence have been developed and are being used by Law Enforcement Agencies.**
- (xi) Indian Computer Emergency Response Team (CERT-In) and Centre for Development of Advanced Computing (CDAC) are involved in providing basic and advanced training to Law Enforcement Agencies, Forensic labs and judiciary on the procedures and methodology of collecting, analysing and presenting digital evidence.**
- (xii) Government has formulated a set of investigation manuals with procedures for Search, Seizure Analysis and Presentation of digital evidence in courts. The manuals have been circulated to Law Enforcement Agencies in all States.**
- (xiv) Department of Electronics & Information Technology (DeiTY) is conducting programs to generate information security awareness. Specific book, videos and online materials are developed for children, parents and general users about information security.**

State/UT wise Cases reported under Forgery (sec. 405, 468 & 471 IPC) under Cyber Crimes During 2012-2014

		2012	2013	2014
1	Andhra Pradesh	3	10	0
2	Arunachal Pradesh	0	0	0
3	Assam	0	0	0
4	Bihar	7	44	0
5	Chhattisgarh	3	6	0
6	Goa	1	1	0
7	Gujarat	1	1	1
8	Haryana	23	81	1
9	Himachal Pradesh	0	4	0
10	Jammu & Kashmir	0	0	0
11	Jharkhand	4	3	0
12	Karnataka	6	1	0
13	Kerala	31	15	0
14	Madhya Pradesh	14	19	11
15	Maharashtra	76	215	37
16	Manipur	0	0	0
17	Meghalaya	0	0	0
18	Mizoram	0	0	0
19	Nagaland	0	0	0
20	Odisha	13	34	6
21	Punjab	2	2	0
22	Rajasthan	5	26	1
23	Sikkim	0	0	0
24	Tamil Nadu	1	21	1
25	Telangana	-	-	0
26	Tripura	0	0	0
27	Uttar Pradesh	30	219	0
28	Uttarakhand	0	2	0
29	West Bengal	31	21	1
	TOTAL STATE(S)	251	725	59
30	A & N Islands	0	0	0
31	Chandigarh	0	2	0
32	D&N Haveli	0	0	0
33	Daman & Diu	0	0	0
34	Delhi UT	8	19	4
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	TOTAL UT(S)	8	21	4
	TOTAL (ALL INDIA)	259	746	63

Source: Crime in India

State/UT wise Cases Reported Under Cheating (sec. 420 IPC) involving computer as medium (online cheating) under Cyber Crimes During 2014

Sl.No.	State/UT	Cases Registered
1	Andhra Pradesh	30
2	Arunachal Pradesh	4
3	Assam	0
4	Bihar	0
5	Chhattisgarh	5
6	Goa	18
7	Gujarat	66
8	Haryana	3
9	Himachal Pradesh	0
10	Jammu & Kashmir	0
11	Jharkhand	0
12	Karnataka	1
13	Kerala	18
14	Madhya Pradesh	21
15	Maharashtra	671
16	Manipur	3
17	Meghalaya	6
18	Mizoram	0
19	Nagaland	0
20	Odisha	27
21	Punjab	5
22	Rajasthan	90
23	Sikkim	0
24	Tamil Nadu	14
25	Telangana	7
26	Tripura	0
27	Uttar Pradesh	61
28	Uttarakhand	0
29	West Bengal	14
	TOTAL STATE(S)	1064
30	A & N Islands	7
31	Chandigarh	19
32	D&N Haveli	0
33	Daman & Diu	0
34	Delhi UT	25
35	Lakshadweep	0
36	Puducherry	0
	TOTAL UT(S)	51
	TOTAL (ALL INDIA)	1115

Source: Crime in India

State/UT wise cases registered (CR), cases charge sheeted (CS) and cases convicted (CV) under Forgery (sec. 405, 468 & 471 IPC) and Cheating (sec. 420 IPC) using computer as medium under cyber crime during 2014

SL	State/UT	Forgery			Cheating		
		CR	CS	CV	CR	CS	CV
1	Andhra Pradesh	0	0	0	30	4	0
2	Arunachal Pradesh	0	0	0	4	0	0
3	Assam	0	0	0	0	0	0
4	Bihar	0	0	0	0	0	0
5	Chhattisgarh	0	0	0	5	3	0
6	Goa	0	0	0	18	0	1
7	Gujarat	1	1	0	66	7	0
8	Haryana	1	1	0	3	0	0
9	Himachal Pradesh	0	0	0	0	0	0
10	Jammu & Kashmir	0	0	0	0	0	0
11	Jharkhand	0	0	0	0	0	0
12	Karnataka	0	0	0	1	0	0
13	Kerala	0	0	0	18	0	0
14	Madhya Pradesh	11	7	0	21	11	0
15	Maharashtra	37	3	0	671	89	1
16	Manipur	0	0	0	3	0	0
17	Meghalaya	0	0	0	6	2	0
18	Mizoram	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0
20	Odisha	6	1	0	27	4	0
21	Punjab	0	0	0	5	0	0
22	Rajasthan	1	0	0	90	12	0
23	Sikkim	0	0	0	0	0	0
24	Tamil Nadu	1	0	0	14	0	0
25	Telangana	0	0	0	7	2	0
26	Tripura	0	0	0	0	0	0
27	Uttar Pradesh	0	0	0	61	25	0
28	Uttarakhand	0	0	0	0	0	0
29	West Bengal	1	0	0	14	1	0
	TOTAL STATE(S)	59	13	0	1064	160	2
30	A & N Islands	0	0	0	7	2	0
31	Chandigarh	0	0	0	19	5	0
32	D&N Haveli	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0
34	Delhi UT	4	0	0	25	1	0
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0
	TOTAL UT(S)	4	0	0	51	8	0
	TOTAL (ALL INDIA)	63	13	0	1115	168	2

Source: Crime in India

Disposal of cases/persons by police/court may also includes previous year cases/persons

